

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) No. 09 of 2021

[Appeal Under section 421 of the Companies Act, 2013]

(Arising out of Order dated 8.1.2021 IN CP No. 181/BB/2018)

passed by the Hon'ble National Company Law Tribunal, Bengaluru Bench

In the matter of:

Mr. J. Somashekar

Son of C. Jayaraj

Aged about 48 Years

Residing at No. 2223, 39th F Cross,

4th T Block, Jayanagar,

Bengaluru – 560 041

... Appellant

Represented by GPA Holder Mr. A. Vishwanath.

V

1. M/s. Innovative Studios Pvt. Ltd.

Registered Office:

135, Outer Ring Road,

Varthur Hobli, Marathahalli,

Bengaluru — 560 037

... Respondent No.1

2. Mr. Saravana Prasad

Residing at 22-131 F Block

Domlur 2nd Stage

BDA MIG Flats

Bengaluru — 560 071

... Respondent No.2

3. Mrs. Upasana Mittal

F 23-135, BDA MIG Flats

Domlur 2nd Stage

BDA MIG Flats

Bengaluru — 560 071

... Respondent No.3

4. Mr. Balady Shekar Shetty
Liquidator of Innovative Studios Pvt. Ltd.
At # E-98, 7A Cross, Manyata Residency,
Nagvara, Bengaluru – 560 045.

... Respondent No.4

5. M/s Suresh Productions Entertainment LLP
1-A, GRF Prince Villa, GRD 07 & 8/N15
Rajamannar, T. Nagar, Chennai – 600 017.

... Respondent No.5

Present:

For Appellant : Mr. PH.Arvinth Pandian, Senior Counsel
Mr.Pawan Jhabakh, Advocate

For Respondent No.5 : Mr.R.Sivaraman, Advocate

ORDER

VIRTUAL MODE)

Heard the Learned Senior Counsel appearing for the Appellant. At this stage, for Respondent No.5, (Caveator) Mr.R.Sivaraman, the Learned Counsel appears and prays for time to file 'Reply/Response/Counter of Respondent No.5 and accordingly he is permitted to file 'Reply/Response/Counter of Respondent No.5 by 16.4.2021.

2. The Learned Counsel for Respondent No.5 is required to serve copy of the 'Reply/Response/Counter of Respondent No.5 to the Learned Counsel for the 'Appellant' 5 days before the next date of hearing. Soon after the receipt of the 'Reply/Response/Counter of Respondent No.5, it is open to the 'Appellant's side to file 'Rejoinder', if any within 4 days thereafter.

3. For Respondent No.1 and 4 (Caveator), even though Mr.Shivram Narang, Learned Counsel has filed 'Vakalath' before the 'Office of the Registry' , today there is no appearance on behalf of Respondent No1 and 4.

4. In respect of Respondent No.2 and 3, notice is ordered through Speed Post, returnable by 16.4.2021. Let the requisite together with process fee be filed by the 'Appellant's side within three days from today. The 'Appellant' shall provide the Mobile Number(s) and e-mail address of the Respondent. In the event of the Learned counsel for the Appellant providing the aforesaid details, then the Office of the Registry may issue notice to the Respondent.

5. The 'Office of the Registry' is directed to list the matter on 16.4.2021.

***[Justice Venugopal M]
Member (Judicial)***

***[V.P.SINGH
Member (Technical)]***

31.3.2021
HR